

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

FRIDAY, THE TWELFTH DAY OF JUNE
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 282 OF 2025

Between:

M/s. Next Education India Pvt. Ltd., a company registered under the Companies Act, 1956, having registered office at 1st Floor East Wing, Sri Nilaya Cyber Sapzio, Municipal 8-2-269/A/2/1-6, Road -2, Banjara Hills represented by its Director, Mr. Daljit Bajwa Singh

...APPLICANT

AND

Amalodhbhavi St. Marys English Medium High School, an educational institution run by Romen Catholic Diocese Ofeluru, Ashok Nagar, Andhra Bank Street, West Godavari, Andhra Pradesh - 534002, represented by its authorised signatory, Sr. Rosemy Thomas

...RESPONDENT

Arbitration Application filed Under Section 11 (5) & (6) of the Arbitration and Conciliation Act, 1996 read with Scheme for Appointment of Arbitrators, 1996 praying that in the circumstances stated in accompanying affidavit this Hon'ble Court may be pleased to

- A. Appoint a Sole Arbitrator as per clause 11.10. of the Master Licence Agreement dated 15/11/2019 for the adjudication of the claims and disputes between the Applicant and the Respondent.
- B. Award costs of this application to the Applicant.

Counsel for the Petitioner: Sri. Gudipati Premgopal Reddy

Counsel for the Respondent: ---

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.282 of 2025

DATED: 12.06.2026

Between:

M/s. Next Education India Private Limited,
rep., by its Director, Mr. Daljit Bajwa Singh,
Hyderabad.

... Applicant

AND

Amalodhbhavi St. Marys English Medium High School
Rep., by its Authorised Signatory, Sr. Rosemy Thomas,
West Godavari, Andhra Pradesh.

... Respondent

ORDER:

Mr. G. Premgopal Reddy, learned counsel for the applicant.

Learned counsel for the applicant seeks permission of the Court to withdraw
the arbitration application as the dispute has been settled between the parties.

Accordingly, the arbitration application is dismissed as withdrawn. No order
as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

Sd/- R. KARTHIKEYAN
JOINT REGISTRAR

SECTION OFFICER

To

1. One CC to Sri. Gudipati Premgopal Reddy, Advocate [OPUC]
2. Two CD Copies

PR/BA



HIGH COURT

DATED:12/06/2026



ORDER

ARBAPPL No.282 of 2025

**DISMISSING THE ARBAPPL
WITHOUT COSTS**

④ MT
20/6/26